

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

MA No. 239/2017 IN
CP No. 1042/I&BP/NCLT/MB/MAH/2017

Under section 9 of the IBC, 2016

In the matter of
Union Bank of India
....Applicant

v/s.

P & S Jewellery Ltd.
....Respondent

Order delivered on: 12.09.2017

Coram: Hon'ble Mr. B.S.V. Prakash Kumar, Member (Judicial)
Hon'ble Mr. V. Nallasenapathy, Member (Technical)

For the Petitioner : Ms. Khushboo Shah Rajani i/b MDP & Partners.

For the Respondent : None.

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

On confirmation received from the Insolvency & Bankruptcy Board of India for appointing Mr. Vasudev Ganesh Nayak Udupi as Insolvency Resolution Professional in the place of Mr. C.A. Vipul K. Choksi, this Bench is hereby allowed this application by appointing Mr. Vasudev Ganesh Nayak Udupi bearing Registration No. IBBI/IPA-001/IP-00019/2016-2017/10043, residing at Rajmata CHS Ltd., Near RTO Office, Four Bungalows, Andheri (W), Mumbai - 400 053, e-mail ID: uvnayak2004@yahoo.co.in, mob. No.: 9869637407, as Insolvency Resolution Professional from hereof.

Accordingly, this application is **allowed**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B. S.V. PRAKASH KUMAR
Member (Judicial)